

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 173 of 2020**

**IN THE MATTER OF:**

**Aditya Sikdar & Anr.**

**....Appellants**

**Vs.**

**Allahabad Bank & Anr.**

**....Respondents**

**Present:**

**For Appellants: Mr. Abhijeet Sinha, Mr. Satadeep Bhattacharya,  
Mr. Saikat Sarkar and Mr. Aditya Shukla,  
Advocates.**

**Ms. Suhita Mukhopadhyay, CS.  
For Respondents: Mr. Mohit Seth, Advocate for R-1.  
Mr. Saurabh Basu, Advocate for R-2, IRP.**

**O R D E R**  
**(Virtual Mode)**

**15.01.2021:** Since the present Hon'ble Bench will not be available in the near future, at this stage, this Tribunal De-part Heard's the present Appeal. It is made clear that the instant Appeal *Company Appeal (AT) (Ins) No. 173 of 2020* shall not be treated as 'Part Heard' any more.

In view of the above, the office of the Registry is required to place the instant Appeal *Company Appeal (AT) (Ins) No. 173 of 2020* papers before the Hon'ble acting Chairperson of this Tribunal and to obtain necessary orders to post before the Hon'ble appropriate Bench as deemed fit in the subject matter in issue.

[Justice Venugopal M.]  
Member (Judicial)

[Dr. Alok Srivastava]  
Member (Technical)

sa/kam